

FORM NO. 60

[See rule 124(6)]

Intimation on behalf of the international group for the purposes of section 511(5)

Part A: Particulars of the International Group			
1.	Name:	<i>(refer Note 1)</i>	
2.	Address:	<i>(refer Note 2)</i>	
3.	E-mail Id:		
4.	Contact Number:	Country Code	Number
Part B: Other Information			
5.	Details of the parent entity of the international group:		
	Name <i>(refer Note 1)</i>	Address <i>(refer Note 2)</i>	
6.	Details of the constituent entity designated to furnish the report under section 511(4):		
	Name <i>(refer Note 1)</i>	Address <i>(refer Note 2)</i>	Permanent Account Number (PAN)
7.	Details of all other constituent entities of the international group resident in India:		
	Sl. No.	Name of the constituent entity	PAN of the constituent entity
	1.		
	2.	<i>(Repeat, if required)</i>	

Verification
<p>I, _____, hereby affirm that the information provided in this application is true and correct to the best of my knowledge. I have not concealed any relevant fact.</p> <p>I am submitting this application in my capacity as _____ (designation), holding PAN _____ and I am competent to verify and submit this application.</p>

Place:

Signature:

Date:

Name:

Designation:

Notes:

1. The name shall include full name of the group name, parent entity or constituent entity.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code/zip code.
3. This form is to be signed by the person competent to verify the return of income under section 265.
4. Some of the information in the form would be pre-filled to the extent possible.